

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO: 997/96

Date of Decision: 28.4.1997

N.D.Jambhulkar

.. Applicant

Shri V.S.Masurkar

.. Advocate for
Applicant

-versus-

Union of India & Ors.

.. Respondent(s)

Shri Ravi Shetty for Shri R.K.Shetty Advocate for
Respondent(s)

CORAM:

The Hon'ble Shri B.S.Hegde, Member (J)

The Hon'ble Shri P.P.Srivastava, Member (A)

(1) To be referred to the Reporter or not ? Y

(2) Whether it needs to be circulated to Y
other Benches of the Tribunal ?


(P.P.SRIVASTAVA)

MEMBER (A)


(B.S.HEGDE)

MEMBER (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA. NO. 997/96

Dated this the 28th day of April, 1997

CORAM: Hon'ble Shri B.S.Hegde, Member (J)
Hon'ble Shri P.P.Srivastava, Member (A)

N.D.Jambhulkar
working as Hindi Translator
Grade II in the Office of
Directorate of Census Operation
Maharashtra, having office at
Exchange Building, 2nd floor,
Sir Shivasagar Ramgulam Marg,
Ballard Estate, Mumbai - 400 001.

By Advocate Shri V.S.Masurkar ... Applicant

V/S.

1. U.O.I. through Secretary,
Ministry of Home Affairs,
New Delhi.
2. Director of Census Operations,
Directorate of Census Operation,
Maharashtra, Exchange Building,
2nd floor, Sir Shivasagar Ramgulam
Marg, Ballard Estate, Mumbai.
3. Registrar General of India,
Kotak House Annex,
2/A, Mansingh Road, New Delhi.
4. Regional Director,
State Selection Commission,
Army & Navy Building,
2nd floor, 148, M.G.Road,
Mumbai.

By Advocate Shri Ravi Shetty
for Shri R.K.Shetty, C.G.S.C. ... Respondents

ORDER (ORAL)

(Per: Shri B.S.Hegde, Member (J))

Heard Mr.V.S.Masurkar for the applicant.
Mr.Ravi Shetty for Mr.R.K.Shetty appears for the
respondents.

BSH

2. During the course of hearing, learned counsel for the applicant draws our attention to the letter dated 21.4.1997 issued by the respondents. In the facts and circumstances of the case, the applicant is directed to join at Simla as Junior Hindi Translator which he has accepted. Learned counsel for the applicant also submitted that the applicant was recommended by the Staff Selection Commission.

3. Learned counsel for the respondents has submitted that the applicant was appointed at Simla because the applicant was surplus at Bombay.

4. Respondents are directed to regularise the services of the applicant at Simla. The OA. is disposed of with the above directions with no orders as to costs.



(P.P. SRIVASTAVA)
MEMBER (A)



(B.S. HEGDE)
MEMBER (J)

mrj.